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(2025) 12 P&H CK 0021

Punjab And Haryana HC

Case No: Civil Writ Petition No. 37102 Of 2025(O&M)

Mandeep Kaur And Others

APPELLANT

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State Of Punjab And Others

RESPONDENT

Date of Decision: Dec. 15, 2025

Hon'ble Judges: Deepinder Singh Nalwa, J

Bench: Single Bench

Advocate: Kanwaljit Singh, Gagandeep Singh, Muskan Sharma

Final Decision: Disposed Of

Judgement

Deepinder Singh Nalwa, J

- 1. In the present writ petition, the petitioners are praying for issuance of a writ in the nature of mandamus directing the respondents to regularize the services of the petitioners on the post of Staff Nurses in terms of the policy/instructions dated 18.03.2011 (Annexure P-2).
- 2. Learned Senior Counsel appearing on behalf of the petitioners, on instructions from the petitioners, submits that at this stage, he will be satisfied if a direction is given to respondent No.2 to decide the legal notice dated 22.09.2025 (Annexure P-9) served by the petitioners, in a time bound manner.
- 3. Notice of motion.
- 4. Mr. Nirmal Preet Singh Hira, AAG, Punjab, accepts notice on behalf of respondents and does not oppose the prayer made by learned counsel for the petitioners.
- 5. In view of the above and without commenting upon the merits of the case, this petition is hereby disposed of with a direction to respondent No.2 to consider and decide the legal notice dated 22. 09.2025 (Annexure P-9), served by the petitioners, in accordance with law, within a period of 04 months from the date of receipt of certified copy of this order.

6. Pending application(s), if any, shall also stand(s) disposed of accordingly.	